THE HIGH COURT OF ORISSA, CUTTACK

STANDING ORDER NO.1 OF 2025

This is for information of all concerned that the Hon'ble Court has been pleased to issue the following instructions for listing of Criminal Appeals before the roster Bench(es).

- All application(s) filed for suspension of sentence under Section 389 (1) of Cr.P.C./Section 430(1) of BNSS for bail or the application for interim bail in Division Bench Criminal Appeal matters shall be listed before the regular Division Bench as per roster.
- All application(s) filed for suspension of sentence under Section 389 (1) of Cr.P.C./Section 430(1) of BNSS for bail or the application for interim bail in Single Bench Criminal Appeal matters shall be listed before the regular Single Bench as per roster.
- 3. All applications for cancellation of bail shall be listed before the regular Bench as per roster.

The Standing Order No.1 of 2020 is hereby withdrawn.

This will come into force with immediate effect.

By Order of the Chief Justice

Dated., Cuttack. 9th May, 2025 ADMINISTRATIVE DEPARTMENT (RULES BRANCH)

(Satya Ranjan Pradhan) REGISTRAR (JUDICIAL)

Memo No. 8593 (00) Date 09-05-2025 (XI-4/2023)

Copy forwarded to the

- 1. All officers of the Court,
- 2. Joint Registrar-cum-Sr. Principal Secretary to Hon'ble the Chief Justice,
- 3. Addl. Principal Secretaries/ Sr. Secretaries/ Secretaries/ P.As attached to the Hon'ble Judges for placing the same before their Lordships for information.
- 4. Stamp Reporter and Oath Commissioner
- 5. All Addl. Stamp Reporter and Oath Commissioner
- 6. All Superintendent/ Section Officer of the Court,
- 7. All Court Masters
- 8. Court Master, Lawazima Court
- 9. Superintendent, Computer section to upload the same in the official website of the Court.

for information and necessary action

915.25

SPECIAL OFFICER (SPL. CELL)